

Thursday, June 20, 1872

**COUNCIL OF THE GOVERNOR GENERAL OF INDIA**

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**ABSTRACT OF PROCEEDINGS**

**COUNCIL OF THE GOVERNOR GENERAL OF INDIA**

**LAWS AND REGULATIONS.**

**VOL 11**

**1872**

*Abstract of the Proceedings of the Council of the Governor General of India,  
assembled for the purpose of making Laws and Regulations under the  
provisions of the Act of Parliament 24 & 25 Vic., Cap. 67.*

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The Council met at Simla on Thursday, the 20th June 1872.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, G. M. S. I.  
*presiding.*

His Honour the Lieutenant-Governor of the Panjáb.

The Hon'ble Sir John Strachey, K. C. S. I.

The Hon'ble Sir Richard Temple, K. C. S. I.

Major-General the Hon'ble H. W. Norman, C. B.

The Hon'ble Arthur Hobhouse, Q. C.

The Hon'ble E. C. Bayley, C. S. I.

The Hon'ble R. E. Egerton.

CHRISTIAN MARRIAGE BILL.

The Hon'ble MR. HOBHOUSE presented the final Report of the Select Committee on the Bill to consolidate and amend the law relating to the solemnization in India of marriages of persons professing the Christian Religion.

MINORS' DEPOSITS BILL.

The Hon'ble SIR RICHARD TEMPLE introduced the Bill to legalize the repayment of money deposited in District Savings Banks in the names of Minors, and moved that it be referred to a Select Committee with instructions to report in a fortnight.

The Motion was put and agreed to.

BRITISH BURMA SPIRITS DUTY BILL.

The Hon'ble SIR RICHARD TEMPLE introduced the Bill for imposing a duty on certain spirits manufactured in British Burma, and moved that it be referred to a Select Committee with instructions to report in a fortnight.

The motion was put and agreed to.

NATIVE MILITARY LUNATICS BILL.

Major-General the Hon'ble H. W. NORMAN moved for leave to introduce a Bill to provide for the admission of Native Military Lunatics into Asylums. He stated that some time back it was brought to notice that the provisions of

clauses 7 to 10 in section forty-one of the Bengal Military Regulations were not in accord with Act XXXVI of 1858 (relating to Lunatic Asylums).

By the Military Regulations, which had been in force for very many years, Native soldiers, on being declared insane by a Medical Committee, were sent by order of the General Officer commanding the Division to the Lunatic Asylum nearest to their homes; but by section eight of the Act of 1858 Superintendents of Lunatic Asylums were prohibited from receiving any patient except under an order from the Civil Court.

In consequence of this conflict between the Military Regulations and the law, great inconvenience had arisen, and, after reference to the Home Department and to His Excellency the Commander-in-Chief, it had been deemed desirable to authorise the superintendents or officers in charge of Lunatic Asylums to receive for treatment any Native soldier sent by competent military authority acting on the opinion of a Board of Medical Officers. If this were done, much difficulty would be avoided, and it would be possible to continue to send insane Native soldiers to the Asylum nearest to their homes—a course which was usually agreeable to their relatives, and probably beneficial to their own health.

He, therefore, moved for leave to introduce a Bill to give effect to the views he had just stated.

The Motion was put and agreed to.

#### ARMS AND AMMUNITION BILL.

The Hon'ble Mr. HOBHOUSE moved that Major-General the Hon'ble H. W. Norman and the Hon'ble Mr. Bayley be added to the Select Committee on the Bill to consolidate the law relating to the manufacture, importation and sale of Arms and Ammunition.

The Motion was put and agreed to.

The following Select Committees were named:—

On the Bill to legalize the repayment of money deposited in District Savings Banks in the names of Minors: Major-General the Hon'ble H. W. Norman, the Hon'ble Mr. Hobhouse, and the Mover.

On the Bill for imposing a duty on certain spirits manufactured in British Burma: The Hon'ble Messrs. Hobhouse and Bayley, and the Mover.

The Council adjourned to Thursday, the 4th July 1872.

SIMLA;  
The 20th June 1872. }

WHITLEY STOKES,  
Secretary to the Govt. of India.